

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:392
ANSWERED ON:07.07.2004
RESERVATION POLICY OF SC/ST IN THE NINTH SCHEDULE
Boianapalli Shri Vinod Kumar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any proposal under consideration of the Government to bring reservation policy for SC/ST under Ninth Schedule of the Constitution for the effective implementation of reservation;
- (b) if so, the details thereof;
- (c) whether the Government has received any memorandum in this regard from various SC/ST organisations; and
- (d) if so, the action taken/proposed to be taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): No, Sir.

(b): Does not arise.

(c): Yes, Sir.

(d): Reservation Policy of the Government has been articulated through executive instructions, which have the force of law, as per the Supreme Court judgement in the Indra Sawhney case. An officer is designated as Liaison Officer in each Ministry/Department to ensure effective implementation of the reservation policy for Scheduled Castes/Scheduled Tribes. In addition Department of Personnel & Training also centrally monitors the recruitment/representation of Scheduled Castes/Scheduled Tribes in the central services. Moreover, SC/ST employees can write directly to the National Commission for SCs and STs on matters relating to appointments against the reserved quota.